

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, CAMP AT NAGPUR.

Original Application No. 783/92.

Shri R.B.Rawat.

... Applicant.

V/s.

The Director General, Ordinance
Service, M.G.O.S., Branch,
Army H.Q., D.H.Q., P.C.,
New Delhi and another.

.... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.Y.Priolkar, Member(A).

Appearances:-

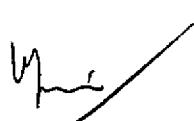
Applicant by Shri M.M.Aghnihetri.
Respondents by Shri Ramesh Barda.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 15.3.1993.

We have heard the counsels for both sides and perused the grounds given in para 2 of the application which states that he learnt about certain orders passed in the case of other persons and then approached this Tribunal. There is no indication of any diligence on the part of the applicant and we see no merit in the prayer for condonation of delay.

2. The application is dismissed summarily.


(M.Y.PRIOLKAR)
MEMBER (A)


(M.S.DESHPANDE)
VICE-CHAIRMAN

B.

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESGCT ROAD, BOMBAY-1

R.P. No. 114/93 in OA No. 783/92

R B Rawat

..Applicant

v/s.

U.O.I. & Ors.

..Respondents

Coram: Hon. Shri Justice M.S.Deshpande, V.C.

Hon. Shri M Y Priolkar, Member (A)

TRIBUNALS ORDER: (By circulation)

Dated: 26.11.93

(per: M.S.Deshpande, Vice Chairman)

The material to which the applicant has referred for taking a different view are not related to the facts. There is no error apparent on the face of record. The Review Petition, is therefore, dismissed.


(M Y Priolkar)
Member(A)


(M.S.Deshpande)
Vice Chairman

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